MINUTES OF THE MEETING No. 2714 dated 2-10-2015 (Book no. 8-2015) UNDER THE CHAIRMANSHIP OF SMt. S.K. Srivastava, addl. DGFT.

LIST OF CASES PENDING IN THE MEETING ALREADY DISCUSSED.

1. Shri Vinod Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri O.P. Sharma, Jt. Industrial Advisor, Deptt. of CAPC(Chem.Div), Udyog Bhawan, New Delhi
3. Shri J.P. Purbal, Asst. Director, DC(MSME), Nirman Bhawan, N. Delhi
4. Shri Deep Shankar, Dy.Director General of Foreign Trade, Screen Committee, DC Office of DGFT, Udyog Bhawan, New Delhi

The Committee that considered minutes of the NC Meeting No.26 for confirmation and confirmed and adopted the same without any change

Case No.0001-2015 MC No.2714 Dated 2-10-15 dedd.no. 0-00-00	SC = Sector Shamlina (P) Ltd. P.No.01-02-0019-0620-MEDIMPA-IV MA.A.P. No.0019-0620-MEDIMPA Sub No.01-02-0620-2014 dated 27-12-2013

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the PC Division. UO. issued on 24-9-2015. Re.dated for 30-10-2015.

Case No.0001-2015 MC No.2714 Dated 2-10-15 dedd.no. 0-00-00	SC = K.L.D Organics Ltd. N. Delhi P.No.01-02-0019-0620-MEDIMPA-IV MA.A.P. No.0019-0620-MEDIMPA Sub No.01-02-0620-2014 dated 26-12-2013

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Chemical Division. UO. issued on 24-9-2015. Re.dated for 30-10-2015.

Case No.0001-2015 MC No.2714 Dated 2-10-15 dedd.no. 0-00-00	SC = Lotmen India Ltd. Mumbai P.No.01-02-0019-0620-MEDIMPA-IV MA.A.P. No.0019-0620-MEDIMPA Sub No.01-02-0620-2014 dated 12-1-2009

The Committee considered the case as per agenda. Based on the verbal clarification of TA (CAPC), Chemical Division, during the meeting, Committee decided to correct the description of export product as under.-

Existing					
6.2" TOX	0.0250 Cr.	overhead Sealant	Sealant	6.2" FOX	0.0250 Cr. Overhead Sealant
6.2" Cutting	0.0250 Cr.	Polyurethane	Sealant	6.2" Cutting	Polyurethane Exterior Pressure Additive
6.2" Assembly	0.0250 Cr.	Polyurethane	Sealant		
Adhesion 15% of 150 Sidewalls required					

The operative and other description mentioned in the NOA-a-CTAE dated 17-7-2014 will remain the same
RLA concerned may take necessary action under Para 4.7 of HBP as per advice decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -1
Para 4.7 Revised(HBP)

MINUTES NUMBER 2715-AEC/2015 **MEETING DATE** 02-10-2015

1	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BRAGANZA INDUSTRIES LTD. RLA File No.0030/0000/00/0/0	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Email dated 01-07-15 & 17-07-2015 issued for hard copy of application. Another E-mail issued on 23-9-2015 for hard copy of application. Re.dated for 30-10-2015.			
2	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BOSS DEVELOPER PVT. LIMITED.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Email sent to Sh. Mumbai, on 15-07-2015 for hard copy of application and Email dated 13-07-2015 sent to director D.G.Tax. Reminder issued to Sh.Sy.Consultant 10-9-15 for Central Excise Data. Re.dated for 30-10-2015.			
3	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BORNE PRECISION GROUP	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and then. The case is to dated for 30.10.2015.			
4	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:CHEMFIELD LABOTORY LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Comments awaited from CAPC, PC Division. Deferred for 30-10-2015.			
5	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DAMAS TIRE GERMANY	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda. Case is to be put up for DG's period. The case is to dated for 30.10.2015.			
6	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:GOURTHI CHEMICEL INTERNATIONAL LIMITED	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Approved: Date Since:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of CAPC, PC, Chy. vide letter F.No.Chy.-(40)/1/2012-2013, PC-II dated 8.7.2013, the Committee decided to approve the case as per given Item wise under.-			

Exporter Item	CIF	Imported Item	CIF
Ethyl Compound	5.5 g	1-(4-(4H-1,2,4-triazol-4-yl)phenyl)-3-(4-methyl-2-(4-(4-(4-methylpiperazin-1-yl)-2-(2-ethoxy)-1-(2-methoxyethoxy)	0.5/0.5g 0.5/0.5g

RLA concerned may take necessary action under Para 4.7 of HBP as per advice decision of NORMS COMMITTEE

7	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:STEMMES GMBH,GERMANY	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data as called for vide E-mail dated 16/28/15 followed by reminder dated 17.7.2015 issued by the office			
8	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:SUN CHEMICAL INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data as called for vide E-mail dated 28/5/2015 followed by reminder dated 17.7.2015 issued by the office			
9	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TOTAL COMPOUND CHEMICAL	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: O.O. issued on 15.7.2015 for technical comments from CAPC (PC Division). Comments awaited. Deferred for 30.10.2015.			
10	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TOTAL COMPOUND CHEMICAL	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: O.O. issued on 15.7.2015 for technical comments from CAPC (PC Division). Comments awaited. Deferred for 30.10.2015.			
11	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TOTAL COMPOUND CHEMICAL(MUMBAI)	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda. Committee decided to call for Central Excise Data from firm. Email issued to firm on 13-08-2015. Reminder to be issued. Re.dated for 30.10.2015			
12	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TRIVENI ENGINEERING & INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that the comments are awaited from CAPC (PC Division). O.O. issued on 21.7.2015. Re.dated for 30.10.2015.			
13	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TRIVENI ENGINEERING & INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that the comments are awaited from CAPC (Chem Division). O.O. issued on 6.4.2015. Re.dated for 30.10.2015.			
14	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:VIBRANT INTERNATIONAL PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DBPP on 16.9.2015 and defer consideration of the case for four weeks. Re.dated for 30.10.2015.			
15	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:VIBRANT INTERNATIONAL PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that the firm has responed for non up to 31.08.2015 in reply to the deficiency letter of CAPC (PC Division) dated 10.08.2015. Committee decided to send reminder to firm to reply within 15 days time. Re.dated for 30.10.2015.			
16	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:WIPRO ENTERPRISES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee decided to write to RLA, Mumbai, seeking clarification whether the authorization has been issued under Para 5.7.2 or Para 5.7. E-mail issued on 12.8.2015. Reminder E-mail dated 16.9.2015 issued to RLA, Mumbai. Again reminder to be issued to RLA, Mumbai. Re.dated for 30.10.2015.			
17	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:ZEON CHEMICALS LIMITED	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that TA, SIEPC have again sent E-mail, in the firm, reply of which is awaited. Committee decided that TA, SIEPC will issue a letter to the Bangalore IT days time to reply. Re.dated for 30.10.2015			
18	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:CITI BANK N.A.(FORMERLY CITI BANK)	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and decided to reject the case as the firm has not given Central Excise Data. E-mail issued on 12.8.2015 followed by reminder dated 17.7.2015.			
19	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BRAGANZA INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted reminder dated 15.07.2015 issued to RLA, Mumbai, for hard copy of application. Another E-mail reminder dated 23/9/2015 issued to RLA. Re.dated for 30.10.2015.			
20	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:THERMAX GLOBAL PROJECT LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that 2nd DL has been issued by TA, SIEPP on 17.7.2015 and followed by reminder dated 30/9/2015. Re.dated for 30.10.2015.			
21	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:A.M. CHEMICALS	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that E-mail dated 24.7.2015 issued to RLA, Mumbai, for hard copy of application. Reminder to RLA, Mumbai issued on 17/9/2015. Re.dated for 30.10.2015.			
22	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received. The case is to dated for 30.10.2015.			
23	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received. The case is to dated for 30.10.2015.			
24	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received. The case is to dated for 30.10.2015.			
25	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received. The case is to dated for 30.10.2015.			
26	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:LAPOLTRONIC CHEMICALS LIMITED	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that reminder dated 9.7.2015 issued to directing the central excise data. 2nd reminder issued to firm on 18/9/2015 for want of CTD Data. Re.dated for 30/10/2015			
27	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TOTAL COMPOUND CHEMICAL(MUMBAI)	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Comments are awaited from TA, SIEPP. Re. dated for 30/10/2015			
28	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:WIPRO ENTERPRISES (MUMBAI)	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received. The case is to dated for 30.10.2015.			
29	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BRAGANZA INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
30	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:B.PRAKASH PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of CAPC(PC Div) on 17.9.2015. The case is to dated for 30.10.2015.			
31	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:SUPRIYA PETROPRODUCTS	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Comments are awaited from CAPC (PC Division). Reminder to be issued. Re.dated for 30.10.2015.			
32	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(PC Div). The case is to dated for 30.10.2015.			
33	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BRAGANZA INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
34	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
35	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
36	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:LAPOLTRONIC CHEMICALS LIMITED	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Committee noted that reminder dated 9.7.2015 issued to directing the central excise data. 2nd reminder issued to firm on 18/9/2015 for want of CTD Data. Re.dated for 30/10/2015			
37	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:TOTAL COMPOUND CHEMICAL(MUMBAI)	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: Comments are awaited from TA, SIEPP. Re. dated for 30/10/2015			
38	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:WIPRO ENTERPRISES (MUMBAI)	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that hard copy from the firm has been received. The case is to dated for 30.10.2015.			
39	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:BRAGANZA INDUSTRIES LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
40	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
41	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
42	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
43	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
44	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
45	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
46	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
47	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
48	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			
49	Case No.0030-AEC/2015 DGFT File No.0030/0000/00/0/0	Party Name:DONDONDONDOMEDIA PVT. LTD.	Date of the Office of DG.A.E.C/DGFT: Dd dd.mm.yy Date of receipt: dd.mm.yyyy	Status Case Referred: Date Since:01-10-2015
	Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of CAPC(Chem Div). The case is to dated for 30.10.2015.			

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Decision 456, dated 29.4.2013 issued by Deptt. of C&PC(PC Div.) Remainder to be issued. Re-dated on 30.10.2013.

10	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.SUNNY PETRO PRODUCTS LTD BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals). Committee also decided that a copy of application be forwarded to C&PC(PC Div) for comments. T.O. issued on 30.9.2013. Re-dated for 30.10.2013.

11	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.SUNNY PETRO PRODUCTS LTD BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals). Committee also decided that a copy of application be forwarded to C&PC(PC Div) for comments. T.O. issued on 30.9.2013. Re-dated for 30.10.2013.

12	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.SUNNY PRAKASH JOINERY PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision 456, dated 29.4.2013 issued by Deptt. of C&PC(PC Div.) Remainder to be issued. Re-dated on 30.10.2013.

13	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.SUPER SUPER DESIGN PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and decided to defer consideration of the case for five weeks for want of information from the firm to the DIL dated 30.4.2013 issued by Deptt. of C&PC(PC Div.). Remainder to be issued. Re-dated on 30.10.2013.

14	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.TATA LIMITED BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals) and, hence, as requested by TA, deferred the case for 30.10.2013.

15	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.THE TATA CHEMICALS LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that Central Excise Duties from the firm has been received. The case is re-dated for 30.10.2013.

16	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.THE UNITED CHEMICAL WORKS LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals), vide no-C.O. dated 20.07.2012, and, hence, as requested by TA, deferred the case for 30.10.2013.

17	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM CHEMICAL INDUSTRIES BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda. The Committee decided to call for Central Excise Duties duly credited by Central Excise from the firm. E-mail issued on 18.9.2013. The case is re-dated for 30.10.2013.

18	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM CHEMICAL INDUSTRIES BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted letter dated 17.09.2013 sent to BLA, for hard copy of application. Committee decided to call for Central Excise Duty from firm and letter dated 17.9.2013 to direct CE Dehra. Remainder to be issued. Re-dated for 30.10.2013.

19	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM CHEMICAL INDUSTRIES BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted letter dated 17.09.2013 sent to BLA, for hard copy of application. Committee decided to call for Central Excise Duty from firm and letter dated 17.9.2013 to direct CE Dehra. Remainder to be issued. Re-dated for 30.10.2013.

20	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals), vide no-C.O. dated 20.07.2012, and, hence, as requested by TA, deferred the case for 30.10.2013.

21	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals), vide no-C.O. dated 20.07.2012, and, hence, as requested by TA, deferred the case for 30.10.2013.

22	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals), vide no-C.O. dated 20.07.2012, and, hence, as requested by TA, deferred the case for 30.10.2013.

23	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.WORLD WIDE CHEMICAL COMPANY BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision E-mail issued to BLA, Kolkata, on 18.9.2013 for hard copy of application, and deferred the case for four weeks. Remainder to BLA to be issued for hard copy. Re-dated for 30.10.2013.

24	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:TRIMBAKESH SPECIALITY CHEMICALS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that technical comments are awaited from TA, C&PC (Chemicals), vide no-C.O. dated 20.07.2012, and, hence, as requested by TA, deferred the case for 30.10.2013.

25	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:U.V.CHEMICAL INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda. The Committee decided to call for Central Excise Duties duly credited by Central Excise from the firm. E-mail issued on 17.9.2013. Remainder E-mail issued to firm on 30.9.2013. Re-dated for Central Excise Duty. The case is re-dated for 30.10.2013.

26	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:VISHWACHEM INDUSTRIES PVT. LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that Central Excise Duties from the firm has been received. The case is re-dated for 30.10.2013.

27	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:WOOD SPECIALTIES PRODUCTS LTD BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision Committee noted that Duedated 17.7.2013 issued to BLA, Chennai, for hard copy of application. Remainder to be issued. Re-dated for 30.10.2013.

28	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:WORLD'S COLD BLANKS AND WADDINGS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision 456, dated 29.4.2013 issued by Deptt. of C&PC(PC Div.) Remainder to be issued. Re-dated for 30.10.2013.

29	Case No.:ST/BL/A/13/2013 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.A.A.T. PYROBLANTS PRIVATE LTD BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue: (Tuesday)	Status:Case Referred Date of Order:-NONE-

Decision The Committee considered the case as per Agenda and noted that the firm vide letter dated 29.07.2013 addressed to TA, DEPP, has withdrawn the application. Hence, Committee decided to withdraw the case from Agenda.

30	Case No.:ST/BL/A/13/2013 DATE: 31/10/2008 ST/11/0/0/0	Party Name:TRIMBAKESH SPECIALITY CHEMICALS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue: (Tuesday)	Status:Case Referred Date of Order:-

Decision The Committee considered the case as per agenda and noted that Central Excise Duties from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 17.9.2013. The case is re-dated for 30.10.2013.

31	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:TYPHOON'S CHEMICAL COMPANY BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

32	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:U.V.CHEMICAL INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda. The Committee decided to call for Central Excise Duties duly credited by Central Excise from the firm. E-mail issued on 18.9.2013. The case is re-dated for 30.10.2013.

33	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:ADDIS PYROTECHNICS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Approved Date of Order:-

Decision The Committee considered the case as per agenda. Based on the science recommendation of Deptt. of C&PC(PC Div) vide letter F.No.-6001/1/156/2006-PC (E dated 27.9.2013, the Committee decided to approve the case as under :-

Chemical Name Pigmented Chips	Qty.	Product Name	Qty.
	5 Kg	1. Polymer Flamed Resin 2. Additives Organic Inorganic Pigments 3. Ethyl Acetate(Ethyl Alcohol)	1.0 Kg(Lot-wise to be reported to the Deptt.) 1.0 Kg(Lot-wise to be reported to the Deptt.) 2.0 Kg.

BLA concerned may take necessary action under Para 2, 7 of SOP as per above decision of NOCIRMC COMMITTEE.

34	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:ADDIS PYROTECHNICS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda. The Committee decided to call for Central Excise Duties duly credited by Central Excise from the firm. E-mail issued on 18.9.2013. Remainder to be issued. The case is re-dated for 30.10.2013.

35	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.MAHESWARA DEVELOPMENT LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 9.9.2013. The case is re-dated for 30.10.2013.

36	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.MAHESWARA INTERNATIONAL LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda. The application is being referred to Deptt. of C&PC(PC Div) for providing the comments. T.O. issued on 25.7.2013. The case is re-dated for 30.10.2013.

37	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.MAHESWARA INTERNATIONAL LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from BLA and firm. E-mails issued. The case is re-dated for 30.10.2013.

38	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S. SUPER SUPER DESIGN PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision 456, dated 29.4.2013 issued by Deptt. of C&PC(PC Div.) Remainder to be issued. The case is re-dated for 30.10.2013.

39	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.SUPER SUPER DESIGN PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and decided to defer consideration of the case for five weeks for want of hard copy of application from the firm to the DIL dated 29.4.2013 issued by Deptt. of C&PC(PC Div). Re-dated for 30.10.2013.

40	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S. TATA INDUSTRIES BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision 456, dated 29.4.2013 issued by Deptt. of C&PC(PC Div.) Remainder to be issued. The case is re-dated for 30.10.2013.

41	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.THE TATA CHEMICALS LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

42	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.THE UNITED CHEMICAL WORKS LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

43	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM CHEMICAL INDUSTRIES BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

44	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM CHEMICAL INDUSTRIES BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

45	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

46	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.VIKRAM INDUSTRIES LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

47	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.WORLD WIDE CHEMICAL COMPANY BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to Deptt. of C&PC(PC Div) on 11.9.2013. The case is re-dated for 30.10.2013.

48	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.WORLD'S COLD BLANKS AND WADDINGS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to DEPP on 11.9.2013. The case is re-dated for 30.10.2013.

49	Case No.:ST/BL/A/13/2013 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.TRIMBAKESH SPECIALITY CHEMICALS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to DEPP on 11.9.2013. The case is re-dated for 30.10.2013.

50	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.TRIMBAKESH SPECIALITY CHEMICALS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

Decision The Committee considered the case as per agenda and noted that hard copy from the firm has been received and has been sent to DEPP on 11.9.2013. The case is re-dated for 30.10.2013.

51	Case No.:ST/BL/A/13/2013 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.WORLD WIDE CHEMICAL COMPANY BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Approved Date of Order:-

Decision The Committee considered the case as per agenda. Based on the science recommendation of Deptt. of C&PC(PC Div) vide letter F.No.-6001/1/156/2006-PC (E dated 27.9.2013, the Committee decided to approve the case as under :-

Chemical Name Offset Compound	Qty.	Product Name	Qty.
	5 Kg	1. Offset Compound 2. ALKOID resin (Inter Ice Cream Products) 3. Carbon Carbonate	0.5(Lot-wise to be reported to the Deptt.) 0.5(Lot-wise to be reported to the Deptt.) 0.5(Kg)

BLA concerned may take necessary action under Para 2, 7 of SOP as per above decision of NOCIRMC COMMITTEE.

52	Case No.:ST/PBL/B/13/2008 DATE: 31/10/2008 ST/11/0/0/0	Party Name:M/S.WORLD'S COLD BLANKS AND WADDINGS PVT.LTD. BLA No.: ST/PBL/B/08/0/0/0	Date of Sitting:27.08.2013 (Tuesday) Date of Decision: Date of Issue:30/10/2013 (Tuesday)	Status:Case Referred Date of Order:30/10/2013

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				[Details]	
Decision: Committee decided to call for Central Excise Data and hard copy of application. E-mail issued on 01.9.2013. Re-fixed for 30.10.2013.					
29	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**BRAMHA LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: Committee seeked from Deptt. of C&PC(Chem. Div). Re-fixed for 30.10.2013.					
30	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**MR. JAYANTI PAL** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the DGFT, dated 2.9.2013 issued by DGFT. The case is re-fixed for 30.10.2013.					
31	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] EXTRUSIONS** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC,DC (Ind.) on 19.9.2013. The case is re-fixed for 30.10.2013.					
32	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] CHEMICALS** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
33	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LIMITED** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
34	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] CHEMICALS** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
35	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
36	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
37	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
38	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
39	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. E-mail issued on 10.9.2013. The case is re-fixed for 30.10.2013.					
40	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Approved Next Date:
Decision: The Committee considered the case as per agenda. Based on the recommendation of Deptt. of C&PC(PC-Div) vide letter F.No.-6001/1/ 78/2006-PC-II dated 26.9.2013, the Committee decided to approve the case as under:-					
	Export Item Other Cotton Fabrics, Made-up, Bed/Table Cloth Containing 20% or more by weight of Polyester (7% Cotton 3 Cotton)	Qty 1 Kg	Import Item 1. 10GPH Grenade 2. Other Cotton Carbonset	Qty 0.5556 Kg 0.7410 Kg	
NOC is conserned only after necessary action under Para-2, 7 of EXIM as per above decision of NOEMRC COMMITTEE					
41	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**BRAMHA WORLDWIDE CHEMICALS PRIVATE LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: Committee noted letter dated 10.09.2013 issued to M/s. for hard copy of application and letter dated 10.9.2013 to direct CE Deptt. and, hence, deferred the case for 30.10.2013.					
42	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D.G. dated 3.9.2013 issued by Deptt. of C&PC(PC-Div). Re-fixed for 30.10.2013.					
43	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES CHEMICALS** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The application was refix to DGFT for providing the comments. The case is re-fixed for 30.10.2013.					
44	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**MANGALA [illegible] AND OTHER [illegible] [illegible]** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D.G. dated 19.9.2013 issued by Deptt. of C&PC(PC-Div). Re-fixed for 30.10.2013.					
45	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and has been sent to Deptt. of C&PC,DC (Ind.) on 17.9.2013. The case is re-fixed for 30.10.2013.					
46	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and noted that hard copy, from the firm has been received and has been sent to DDFP on 9.9.2013. The case is re-fixed for 30.10.2013.					
47	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-fixed for 30.10.2013.					
48	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-fixed for 30.10.2013.					
49	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: Hard copy, seeks Deptt. of C&PC(CE Sem-Div.) on 6.9.2013. Comments awaited. The case is re-fixed for 30.10.2013.					
50	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**M/S. [illegible] INDUSTRIES.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The case is re-fixed for 30.10.2013.					
51	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and has been sent to Deptt. of C&PC(CE Sem-Div.) on 17.9.2013. The case is re-fixed for 30.10.2013.					
52	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LIMITED.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. E-mail to be issued. The case is re-fixed for 30.10.2013.					
53	Case No.**0000/PR/2013/0000** DATE: 01/10/2013 [Case ID]	Party Name:**[illegible] INDUSTRIES LTD.** PRO: [Case ID] [Case Type] [Case Year]		Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.] Date of Inc.:[Date of Inc.] [Date of Inc.] [Date of Inc.]	Status:Case Referred Next Date:30-10-2013
Decision: The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. The case is re-fixed for 30.10.2013.					

Date:22.10.2013
Place:New Delhi

Deepa Shankar
Dy. Director General of Foreign Trade

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